

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/5740/2021**

This the 20th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sh. Abdul Rehman Bhat, S/o Aman Ullah Bhat, R/o Leh, Age 55.

....Applicant

(Advocate:- Mr. Akhail Ahmad Bardi-Not Present)

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary to Govt. PDD Civil Sectt. Jammu Power Development Department and 2 ors.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date also i.e., 19.05.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**